

[Shri Raghunatha Reddy]

1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code."

The motion was adopted.

SHRI RAGHUNATHA REDDY: I introduce the Bill.

12.50 hrs.

RE. PAY COMMISSION'S REPORT

श्री अटल बिहारी वाजपेयी श्वालिपर अध्यक्ष महोदय, मैंने आप का ध्यान समाचार-पत्रों में प्रकाशित इन खबरों की ओर दिलाया है कि पे कमिशन में मतभेद पैदा हो गया है, पे कमिशन विभाजित हो गया है, पे कमिशन अभी सरकार की मजदूरी के बारे में बुनियादी नीति क्या होगी यह भी तय नहीं कर सका है। 5 मार्च को खबर छपी थी पे कमिशन के बारे में। इस सदन को पे कमिशन के बारे में बतलाया नहीं जाता। मेम्बरों को विश्वास में नहीं लिया जाता, और समाचार-पत्रों में खबर छप रही है। मैं समाचार-पत्रों को दोष नहीं देता। खबरें निकालना उन का काम है। मैं जानना चाहता हूँ कि पे कमिशन में क्या हो रहा है। 5 तारीख को यह खबर छपी कि :

"The Commission which is giving final touches to its 1000 page report is of the view that its recommendations should be enforced from January 1, 1973."

और यह भी प्रकाशित हुआ कि कम से कम वेतन 185 रु० होगा। लेकिन आपके स्टेट्समैन में आप ने देखा होगा कि :

"Pay Body split on policy of emoluments"

कुछ ऐसा लगता है कि पे कमिशन की रिपोर्ट अनैनिमस नहीं होगी। उस में एक से अधिक नोट आफ डिसेंट होंगे। क्या विश्व मंत्रालय पे कमिशन को यह नहीं कह सकता कि समाचार-पत्रों में खबरें देने के बजाय वह सरकार को जानकारी दें कि रिपोर्ट के बारे में क्या स्थिति है और सरकार इस सदन को इस के सम्बन्ध में विश्वास में ले ?

मुझे डर है कि यह रिपोर्ट 31 मार्च तक नहीं आयेगी। अगर वह 31 मार्च तक आने वाली नहीं है तो सरकार को कर्मचारियों को इंटरिम रिलीफ देने के बारे में फिर से विचार करना चाहिए।

SHRI S.M. BANERJEE (Kanpur): when the issue came up on 5th March, I pointed out to the House that it was leaking out and I congratulated the pressman who scooped the news. Neither Government nor Parliament are aware of it. It is stated here that the discussion during the past two weeks was marked by sharp exchanges among its members.... (Interruptions). This has shattered all hopes of the Government employees. It is understood that Rs. 185 is the minimum; they were all utterly frustrated because this is nothing; we do not want it; we want Rs. 250 minimum wage. If there is sharp division, will efforts be made to see that the report is finalised unanimously. If there is going to be division, is the hon. Minister going to concede the demands of the employees to give some advance relief so that it may take some more time? If the Pay body is split on its report, would the hon. Minister have bipartite settlement with the employees and not wait for its report; it has taken already three years.

†Introduced with the recommendation of the President.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Since constitution of the Pay Commission was announced on the floor of this House, three years and nine months have passed. We have been kept in the dark; nothing has come out to us. What has come out in the Press is really causing concern. I also congratulate the bold journalists who have done this. It says: "split down the middle on some basic questions of emoluments policy". There is the gang-up of the ICS group and it says here "...the extent of the differences would now appear to cover even the question whether there should be any scales of pay at all for posts like those of peons." This is a dangerous thing. It also says here that these divisions have been consistent with the recent "pronouncements of the Prime Minister..." I am further given to understand that the Chairman has recommended that the management of personnel under the Government should be given to an independent Committee or commission or body which should be equidistant from the Government and the employees but the ICS and IAS patron group are opposing it. Is it also correct that there have been two sets of recommendations, one headed by Member-Secretary Mr. Ray and others and another by the others, and also whether the recommendation says that the ICS Member-Secretary should not be given the job, after he gives up his post in the commission, from where he will be entrusted to do the execution part of the work.

I want to know why it is that the Government is keeping silent and we have to come to the House reading from press reports. Government always says, "Don't take it for granted what appears in the papers." I congratulate the press on giving up this news. I want the Government to make a statement here and now if they have nothing to hide.

MR. SPEAKER: Would the Minister like to make any statement?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): We have no information about these reports published in the Press. Government does not know the views of the members of the Commission. (*Interruptions*). Government has set up a Commission and we have informed Parliament that the Commission will give its report by the end of March. This is the position. (*Interruptions*).

MR. SPEAKER: News are coming sometimes about the date, sometimes about certain speculation etc. So, the opposition want to know how such news appear.

SHRI K. R. GANESH: It will be improper for the Government to find out from the Commission whether there is a difference of views among its members. (*Interruptions*).

MR. SPEAKER: The Minister has explained the position.

SHRI S. M. BANERJEE: On a point of order, Sir, we have seen that when Parliament is in session any report, interim or final of any commission or committee is announced in Parliament. In this case, a portion of the report has come out in the press.

MR. SPEAKER: The Minister is not responsible if there is any leakage. Please let me know how the Minister is responsible for this.

SHRI JYOTIRMOY BOSU: Please read what has appeared in the papers today.

MR. SPEAKER: That is why I allowed you to bring it to the notice of Government.

SHRI S. M. BANERJEE: The Member-Secretary Mr. Ray is being appointed Secretary of the Expenditure Department in the Finance Ministry. He will be implementing the report. He is anti-labour and he is going to be allotted this work of implementation of this work... (*Interruptions*).

13.00 hrs.

SHRI A. P. SHARMA: (Buxar): Sir, my point of order is that no member should get up without your permission. You should call only those three members whose names are with you.

MR. SPEAKER: I have allowed only those members whose names are with me.

श्री हुकम चन्द कछवाय (मुरेना) : फरीदाबाद मेडिकल कालेज के छात्र भूख हड़ताल पर हैं। उनके बारे में वक्तव्य आना चाहिये

SHRI K. S. CHAVDA (Patan): Sir, I have written a letter to Shri Khadilkar on this subject.

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): I do realise the seriousness of the position obtaining in the Faridabad Medical College. I may say just now that a move is afoot to solve this problem within a week. So, I would request hon. Members to wait till then. Then I would be in a position so say something. (Interruptions).

Mr. Speaker: यह विषय इनकी मिनिस्ट्री का न होते हुए भी हमने इनके गले डाल दिया है। वह करते हैं कि मैं देख रहा हूँ। आप फिर भी अड़ते हैं।

Something is happening in Haryana and you are forcing the Central Government to do something. The Minister says he will look into it and still the Members are not satisfied. (Interruptions)

SHRI R. K. KHADILKAR: I would appeal to the hon. Members to make a request to the students who are on fast to give it up.

श्री हुकम चन्द कछवाय : स्वयं मंत्री जी जा कर छात्रों को भूख हड़ताल समाप्त करने के लिए कहें। इनका क्या बिगड़ने वाला है। इनको क्या तकलीफ होती है।

SHRI PILOO MODY (Godhra): The Minister has said that he will solve the problem or find a solution

within a week. Why is it not possible for him to go and explain this to the students overt here? Why does the matter of prestige stand in the way of his doing it?

MR. SPEAKER: If he was standing on prestige, he would not have come forward with this statement.

SHRI PILOO MODY: Why can't the hon. Minister himself go there and make this appeal?

SHRI R. K. KHADILKAR: I requested the students several times not to undertake such fasts. Yet, disregarding all advice, they have undertaken the fast. So, I do not think I am called upon to go there... (Interruptions).

SHRI PILOO MODY: I do not think that is, good enough reply. Only today he has made a statement on the floor of the House that within a week he will find a solution. Therefore, I think it is in the fitness of things that he himself goes there and assures the students that it is only a question of a week, so kindly give up the fast. He can do it. He is a big enough man to do it.

(Interruptions)

MR. SPEAKER: I am not permitting anybody.

(Interruptions)

SHRI R. K. KHADILKAR: This agitated atmosphere is not called for. As you are fully aware, and in a way you are also lending your helping hand to find some solution, we are trying to find some solution. The solution is not yet finalised. At this stage, I am not prepared to make any commitment to anybody.

(Interruption:)

MR. SPEAKER: We are all aware of this problem. Some private persons started this College in Haryana. There is the Haryana State Government. Now, from the Haryana Government, it has come to our House.